

SCHEDULE
(See Section-55)

Name of the Enactment	Extent of Amendments
(2)	(3)
The Uttar Pradesh State Universities Act, 1973 (President's Act, 10 of 1973 as amended & re-enacted by UP Act No.29 of 1974)	(1) In section 2, for clause (2), the following clause shall be substituted, namely : “(2) ‘Affiliated College’ means as institution, not being an institutions related to medical and allied sciences, affiliated to the University in accordance with the provisions of this Act and Statutes to that University;” (2) In section 5, sub-section (6) shall be omitted.
The King George's Medical University, Uttar Pradesh Act, 2002 (UP Act No.8 of 2002) Dr. Shakuntala Misra National Re-Habilitatin University Act, 2009 (UP Act No. 1 of 2009)	In section 11, caluse (XVIII) shall be omitted In section 5, clause (ii) for the words “to affiliate such colleges & other institutions of the State”, words “ to affiliate such colleges & other institutions, not being the college and institutions imparting teaching and training in medical and allied sciences in the State” shall be substituted.
The Uttar Pradesh University of Medical Sciences, Safai, Etawah Act 2015, (UP Act No. 15 of 2016)	In section 6, clause (q) shall be omitted.